

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1236
ANSWERED ON:01.12.2014
UNORGANISED WORKERS
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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the current status of the Unorganised Workers Social Security Act, 2008 along with the details of beneficiaries at present, State/UT-wise;
- (b) the number of unorganised workers/agricultural workers in the country, State/UT-wise;
- (c) whether any classification of these workers have been made and if so, the details thereof;
- (d) whether all the workers/agricultural labourers/artisans of the unorganised sector are assessed on the same basis;
- (e) if so, the mechanism of determination of their income and the basis and the process of determination of man-days; and
- (f) the details of efforts being made to increase their income and purchasing power?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): The Government has enacted the " The Unorganized Workers' Social Security Act, 2008". As per the Act National Social Security Board was constituted at the central level to recommend social security schemes viz. life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the Government for unorganized workers. The National Social Security Board was constituted on 18.08.2009. So far, 7 Meetings of the National Social Security Board (NSSB) were held. The details of beneficiaries in respect of various welfare schemes are at Annexure I.

There has also a provision for constitution of similar Boards at the State level. The Status of Implementation of Unorganised Workers' Social Security Act, 2008 at the State Level is at Annexure II.

(b): According to the survey conducted by the National Sample Survey Organization (NSSO) in 2009-10, the total employment in the unorganized sectors workers including agricultural labourers in the country was 43.7 crore.

(c) to (f): The term 'unorganized worker' has been defined under the Unorganized Workers Social Security Act, 2008 as a home-based worker, self-employed worker or a wage worker in the organized sector and includes a worker in the organized sector who is not covered by any of the Acts mentioned in Schedule-II of this Act i.e. (i) The Workmen's Compensation Act, 1923 (8 of 1923), (ii) The Industrial Disputes Act, 1947 (14 of 1947), (iii) The Employees' State Insurance Act, 1948 (34 of 1948),(iv) The Employees' Provident Funds and Miscellaneous Provision Act, 1952 (19 of 1952), (v) The Maternity Benefit Act, 1961 (53 of 1961) and The Payment of Gratuity Act, 1972 (39 of 1972). Hence, all those workers who come under the domain of above definition will be eligible for the various welfare schemes of the Government.